

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

O.A.420/89

R.D.Valand,  
Engineering Assistant,  
Public Works Department,  
Moti Daman - 396 220.

.. Applicant

vs.

1. Mr.R.P.Pai, I.A.S.  
or his successor in  
office as  
Chief Secretary,  
Union Territory of Daman  
& Diu,  
Moti Daman - 396 220.
2. Jamnadas G.Rana,  
Superintending Engineer,  
P.W.D.,  
P.O. Moti Daman - 396 220.
3. The Administrator of  
Union Territory of Daman & Diu,  
At: Cabo Raj Bhavan,  
P.O. Dona Paula,  
GOA.
4. Union of India  
through  
Secretary,  
Ministry of Home Affairs,  
Central Secretariat,  
North Block,  
New Delhi.

.. Respondents

Coram: Hon'ble Member(A)Shri M.Y.Priolkar

Appearances:

1. Applicant in person.
2. Mr.T.P.Rana  
on behalf of the  
Respondents.

ORAL JUDGMENT  
(Per M.Y.PRIOLKAR, Member(A))

Date:15.12.1989

The applicant present in person and  
Mr.T.P.Rana on behalf of the respondents.

2. The applicant has filed today a written  
application praying for withdrawal of his Original  
Application No.420/89. This may be numbered as Misc.  
Petition. The applicant states today that the then  
Chief Secretary, against whom he <sup>had made</sup> ~~admits~~ some allegations,  
has since been transferred and the new Chief Secretary

who has come now has permitted him to continue in his present quarters. He, therefore, states that his grievance no longer survives. Respondents' representative has no objection.

3. O.A.420/89 is accordingly disposed of as withdrawn at the request of the applicant with no order as to costs. Misc.Petition is also disposed of.

  
(M.Y. PRIOLKAR)  
Member(A)

Decimation dtd. 15.12.89  
Send to parties on  
15/1/90.  
